

FORM TM-20

THE TRADE MARKS ACT, 1999

Agent's Code No:

Proprietor's Code No:

Fee: Rs.2500 for the first mark and Rs.500 for every additional mark

Application for directions for the advertisement of an assignment of trade marks otherwise that in connection with the goodwill of the business. Section 42. rule 74(1)

(To be filed in duplicate)

Application is hereby made by 'for the Registrar's direction with respect to the advertisement of an assignment of the following trade marks otherwise than in connection with the goodwill of the business in which they 2 (had been)(were) used namely:-

* (I) Registered Trade Marks:

Registration number Class Goods or services in respect of which the mark has been or is used and is assigned

.....

.....

all of which are or were registered in the name of 3.....who is the assignor.

* (II) Unregistered Trade Marks 4 all being marks which 2 (had been) (were) used in his business in respect of the goods or services stated below, by 3.....ofwho is the assignor:

*Representation of mark

Goods or services in respect of which the mark has been or is used and is assigned

.....

The date of assignment was theday of.....20.....

The instrument effecting the assignment is sent herewith, together with a copy thereof.

It is suggested that advertisement shall be directed as follows, namely, in

All communications relating to this application may be sent to the following address in India:-

.....

Dated thisday of20.....

5..... SIGNATURE

NAME OF SIGNATORY IN LETTER

To

The Registrar of Trade Marks,

The Office of the Trade Marks Registry at 6

Additional marks and registration numbers which cannot be accommodated may be give in a signed schedule on the back of the Form

1. Insert the name, nationality and address of the assignee(applicant).
2. Strike out words not applicable.
3. Insert the name, nationality and address of the proprietor(assignor).
4. Only those unregistered trade marks passing by the one assignment and used in the same business and for the same goods or services as those for which one or more of the registered marks are registered may be stated here.
5. Signature of applicant or of his agent
6. State the name of the place of the appropriate office of the Trade Marks Registry.

(See Rule 4).